

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRIMINAL) NO. 156/2023

PRATEEK MISHRA

PETITIONER(S)

VERSUS

STATE OF KARNATAKA & ANR.

RESPONDENT(S)

WITH

TRANSFER PETITION (CRIMINAL) NO. 178/2023

O R D E R

1. The present petitions have been filed by the petitioner-husband seeking transfer of cases bearing Criminal Case No.11534/2020, titled as "*State vs. Prateek Mishra*", pending before the Court of 2nd Additional Chief Judicial Magistrate, Bengaluru Rural District, Bengaluru, Karnataka to the District Court, Prayagraj, Uttar Pradesh and CrI. Misc. No.315/2019, titled as "*Swati Tripathi Vs. Prateek Mishra & Anr.*", pending before the Court of 1st Additional Chief Judicial Magistrate, Bengaluru Rural, Bengaluru, Karnataka to the District Court, Prayagraj, Uttar Pradesh.

2. This Court, vide order dated 13th September, 2023, referred the petitioner-husband and the second respondent-wife to the Supreme Court Mediation Centre for amicable settlement of their disputes. As per the office report, Mediation report dated 13th December, 2023 has been received from the Supreme Court Mediation Centre stating therein that the parties could not arrive at an amicable settlement. Hence, the mediation has failed.

3. After having heard the learned counsel appearing for the

parties, we find that no case is made out to pass an order of transfer. It will be always open for the petitioner to apply to the concerned Court for appearing through video conference.

4. The Transfer Petitions are, accordingly, dismissed.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
JANUARY 08, 2024.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G STransfer Petition (Criminal) No(s). 156/2023

PRATEEK MISHRA

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(IA No. 48876/2023 - EXEMPTION FROM FILING O.T. AND IA No. 48875/2023 - STAY APPLICATION)

WITH

T.P.(CrI.) No. 178/2023
(IA No. 54150/2023 - STAY APPLICATION)

Date : 08-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Bhuvan Mishra, Adv.
Mr. Nandlal Kumar Mishra, Adv.
Mr. Yash Maheshwari, Adv.
Mr. Krishna Kanhaiya Kumar, Adv.
Mr. Abhishek Yadav, Adv.
Mr. Kaushal Yadav, AORFor Respondent(s) Mr. D. L. Chidananda, AOR

Mr. Nitin Saluja, AOR
Mr. Harsh Gattani, Adv.UPON hearing the counsel the Court made the following
O R D E RThe Transfer Petitions are dismissed in terms of the signed
order.

Pending applications stand disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]